

Central Administrative Tribunal
Principal Bench, New Delhi.

CP-309/2001 in
OA-1744/2000

(3)

New Delhi this the 3rd day of July, 2001.

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)
Hon'ble Dr. A. Vedavalli, Member(J)

1. HC Manwar Kamal No.2114/DAP
II Ird Bn., DAP, New Delhi.
2. Ct. Sanjay Singh No. 2661/DAP
II Ird Bn., DAP, New Delhi.
3. Ct. Munshi Lal No.2520/DAP,
II Ird Bn., DAP, New Delhi. Petitioners
(through Sh. Arvind Singh, Advocate)

Versus

1. Sh. Ajay Raj Sharma, Commr. of Police,
Delhi, Police Head Qtrs., I.P. Estate,
New Delhi.
2. Sh. R.K. Sharma, Addl. Commr. of Police/AP
DAP Lines, Kingsway Camp, Delhi.
3. Sh. Naresh Kumar, Dy. Commr. of Police,
II Ird Bn., DAP, Vikaspuri, New Delhi.
4. Inspector Veerender Singh,
Crime Branch,
(Previous Enquiry Officer) through
Commr. of Police, Delhi, PHQ,
I.P. Estate, New Delhi.
5. Inspector Attar Singh
(present Enquiry Officer)
II Ird Bn. DAP., Vikaspuri,
New Delhi. Respondents

ORDER(ORAL)
Hon'ble Sh. S.R. Adige, Vice-Chairman(A)

Heard the learned counsel for petitioners.

2. In the light of para-3 of the Tribunal's order dated 06.09.2000, if applicants have any grievance in regard to the impugned order dated 30.01.2001 (Annex.H),

(2)

(A)

the appropriate course for them would be to challenge the same through appropriate original proceedings, in accordance with law.

3. Giving leave as aforesaid, CP309/2001 is dropped. Notices discharged.

A. Vedavalli
(Dr. A. Vedavalli)
Member(J)

S. R. Adige
(S.R. Adige)
Vice-Chairman(A)

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